



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

बुधवार, मे १०, २००६/वेशाख २०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Enterprises (Restructuring and Other Special Provisions (Amendment) Act, 2006 (Mah. Act No. XVIII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2006.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 10th May 2006.)

An Act to amend the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000.

Mah. XXXIII
of
2001. WHEREAS it is expedient to amend the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra State Enterprises Short title. (Restructuring and Other Special Provisions) (Amendment) Act, 2006.

(३४८)

- Amendment of section 15 of Mah. XXXIII of 2001. 2. In section 15 of the Maharashtra State Enterprises (Restructuring and Other Special Provisions) Act, 2000 (hereinafter referred to as "the principal Act"), in sub-section (2), for the words "issue directions to such Enterprise" the words "issue directions, within a period of three months from the date of receipt of the report of the Board, to such Enterprise" shall be substituted. Mah. XXXIII of 2001.
- Amendment of section 16 of Mah. XXXIII of 2001. 3. In section 16 of the principal Act, in sub-section (3), in clause (b), for the words "direct the Referred Enterprise concerned" the words "direct, within a period of three months from the receipt of the final scheme approved by the Board, the Referred Enterprise concerned" shall be substituted.
- Amendment of section 18 of Mah. XXXIII of 2001. 4. In section 18 of the principal Act, for the words "the Government shall" the words "the Government shall, within a period of three months from the date of receipt of the opinion of the Board," shall be substituted.